

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:305
ANSWERED ON:25.02.2015
CIVIL NUCLEAR SUPPLIERS
Shanavas Shri M. I.

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether according to Civil Liability for Nuclear Damages Act (CLND) 2010 the supplier's liability is not permitted and the right to recourse of suing the supplier is only possible if it is written in the contract between the operator, NPCIL and the supplier;
- (b) if so, the details thereof, and the reasons therefor;
- (c) whether the tort law or civil damages suit clause for victims does not apply to suppliers in the event of a nuclear plant disaster; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH) :

- (a)&(b) Section 4 of the Civil Liability for Nuclear Damage Act, 2010 channels the liability of the Nuclear Damage to the operator of the nuclear installation. The operator of the nuclear installation, after paying the compensation of nuclear damage, shall have the right of recourse against the suppliers in accordance with the Section 17 of the said Act.
- (c)&(d) CLND Act 2010 assures prompt compensation to the victims of a nuclear incident, through no fault liability regime channelling liability to the operator alone. It is the only applicable law insofar as matters relating to such civil liability for nuclear damage are concerned.